

**IN THE INCOME TAX APPELLATE TRIBUNAL
VISAKHAPATNAM BENCH, VISAKHAPATNAM**

**BEFORE SHRI N.K. CHOUDHRY, HON'BLE JUDICIAL MEMBER &
SHRI D.S. SUNDER SINGH, HON'BLE ACCOUNTANT MEMBER**

I.T.A. No. 435/VIZ/2018

M/s. Harvest India Mission, vs. CIT(Exemptions),
D.No. 8-1-95/1, Hyderabad.
Peda Waltair,
Visakhapatnam.

PAN No. AAATH 8258 F (Appellant) (Respondent)

Assessee by : Shri C. Kameswara Rao, CA.
Department by : Shri D.K. Sonawal, CIT DR

Date of hearing : 17/02/2021.
Date of pronouncement : 03/03/2021.

ORDER

PER N.K. CHOUDHRY, JUDICIAL MEMBER

This appeal has been preferred by the assessee against the order dated 12/07/2018 impugned herein passed by the Id.CIT(E), Hyderabad u/sec. 12AA of the Income Tax Act, 1961 (hereinafter referred to as "Act").

2. The assessee has filed an application for withdrawal of the appeal with a request to treat the appeal as withdrawn. The Id.DR has raised no objection.

3. Considering the peculiar facts and circumstances and in view of the prayer of the assessee, we are inclined to allow the prayer of the assessee for withdrawing the appeal as withdrawn. Consequently, appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal filed by the assessee stands dismissed as withdrawn.

Order Pronounced in open Court on this 03rd day of March, 2021.

Sd/-
(D.S. SUNDER SINGH)
Accountant Member

sd/-
(N.K. CHOUDHRY)
Judicial Member

Dated: 03rd March, 2021.

vr/-

Copy to:

1. The Assessee - M/s. Harvest India Mission, D.No. 8-1-95/1, Peda Waltair, Visakhapatnam.
2. The Revenue - CIT(Exemptions), Hyderabad.
3. The D.R., Visakhapatnam.
4. Guard file.

By order

(VUKKEM RAMBABU)
Sr. Private Secretary,
ITAT, Visakhapatnam.